

Annexure - 4
Name of the corporate debtor: B.P. Bansal Agritech Private Limited;
Date of commencement of CIRP: 1st December, 2022;
List of creditors as on: 23rd December, 2022

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sr. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted on provisional basis*	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC#					
1	IDBI Bank Limited	12-12-2022	75,87,31,252.28	75,87,31,252.28	Unsecured	N.A.	No	----	N.A.	N.A.	N.A.	N.A.	N.A.
2	State Bank of India	14-12-2022	64,65,44,843.83	64,65,44,843.83	Unsecured	N.A.	No	----	N.A.	N.A.	N.A.	N.A.	N.A.
3	UV Asset Reconstruction Company limited	15-12-2022	61,30,74,602	61,30,74,602	Unsecured	N.A.	No	----	N.A.	N.A.	N.A.	N.A.	N.A.
4	Kotak Mahindra Bank Limited	15-12-2022	1,12,65,58,334.29	1,12,65,58,334.29	Unsecured	N.A.	No	----	N.A.	N.A.	N.A.	N.A.	N.A.
		Total	3,14,49,09,032.40	3,14,49,09,032.40									

** The claim has been accepted on a provisional basis and it is subject to the latest accounting records and backup from the suspended management. Hence, verification of the claim was made solely on the details provided by the suspended management till date along with the documents provided by the financial creditors. The admitted amount may be subject to subsequent revision, based on additional information and clarifications sought from claimants.*

#Mr. Prem Bansal, Director of the Corporate Debtor challenged the captioned proceeding before the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi. During the Course of hearing held on 23rd December, 2022, the Appellate Counsel submit that the Appellate is ready to approach the Financial Creditor for a settlement. Counsel for the appellant submits that appellant shall submit an appropriate proposal in writing within one week from today to the Financial Creditor. The Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi has ordered that, "IRP may ensure the Corporate Debtor is run as a going concern and ex-management shall assist the IRP in running of the Corporate Debtor, however, till the next date CoC be not constituted."